GOVERNMENT OF INDIA RAILWAYS LOK SABHA

STARRED QUESTION NO:509 ANSWERED ON:02.05.2013 CLEANLINESS IN RAILWAYS Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Indian Railways have notified rules to penalise persons indulging in activities against cleanliness and hygiene in the Railway premises under the Railways Act, 1989;

(b) if so, the details thereof;

(c) whether the Railways have strengthened their human resources for effective implementation of the said rules and if so, the details thereof, zone-wise;

(d) the manner in which the Railways propose to utilise the fine collected for contravention of these rules; and

(e) the details of the fine collected so far for violation of the said rules by various zones?

Answer

MINISTR OF RAILWAYS (SHRI PAWAN KUMAR BANSAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 509 BY SHRI KISHNBHAI V. PATEL AND SHRI PRADEEP MAJHI TO BE ANSWERED IN LOK SABHA ON 02.05.2013 REGARDING CLEANLINESS IN RAILWAYS.

(a) & (b): Yes, Madam. Rules under the Railways Act 1989 have been notified under a Gazette Notification to penalise persons affecting cleanliness & hygiene at railway premises with fines not exceeding Rs. 500/-.

(c): The existing railway personnel deployed at stations and on trains have been assigned the task of implementing the Rules. Under the Rules, the following officials are authorised to collect fines:

(i) The Station Master or Station Manager,

(ii) An officer not below the rank of Ticket Collector of the Commercial Department or an officer of equivalent rank of Operating Department;

(iii) Any other official(s) authorised by the Railway Administration.

(d): The purpose of levying fines is to reduce the activities affecting cleanliness & hygiene at railway premises. The revenue so received is deposited under the head 'Sundry Earnings' which is a part of the total revenue of Indian Railways.

(e): The details of the fines collected from December to April, 2013 (till date) by various zones of Indian Railways are as under:

No. of persons fined: 25,853

Amount realized: Rs.35,15,706/-